

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

28. **IA-2240(MB)2024, IA-2201(MB)2024
IA-2205(MB)2024 IN
C.P. (IB)/860(MB)2023**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **28.06.2024**

NAME OF THE PARTIES: Nimbus Packaging Llp
Vs.
Supermax Personal Care Private Limited

SECTION: 9, 60(5), 19(2) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Adv. Simil Purohit a/w Mr. Vishal Pattabiraman, Mr. Mittal Munoth, Ld. Counsel for the Applicant present in IA-2201/2024. Adv. Haris A Khan a/w Mr. Rushikesh Dusane i/b Adv. Ajinkya Kurdukar, Ld. Counsel for the Applicant present in IA-2205/2024 and Respondent No.1 present in IA-2201/2024 & 2240/2024. Adv. Vidit Divya Kumat, Ld. Counsel for the Applicant present in IA-2240/2024 through VC. Mr. Shyam Kapadia a/w Shweta Jaydev, Ms. Anuja Bhansali and Ms.A. Singh, Ld. Counsel for the Respondent Nos.2 to 4 presents in IA-2201/2024. Ms. Ankita Singhania a/w Siddharth Dang, Mahima Jain, Sanchit Thapliyal, Ld. Counsel for the Respondent present in IA-2205/2024.

IA-2205(MB)2024

2. Ld. Counsel for the Suspended board of director/Respondent submits that they have supplied all the required information/documents upon the RP.
3. Ld. Counsel for the RP seeks one-week time to verify the documents/information provided by the Suspended Board and report back on the remaining documents that are required for proceeding with the CIRP.
4. List this IA for further consideration on **05.07.2024**.

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5. List IA-2240(MB)2024 & IA-2201(MB)2024 along with connected matters on **27.08.2024** for further consideration.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)